

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**C.P. No. 126(ND)/2016**

**IN THE MATTER OF:**

**Mr. C.M Narula**

**.....Petitioner**

**v.**

**M/s. CMD Pardesi Developers Pvt. Ltd. & Ors.**

**.....Respondents**

**SECTION : UNDER SECTION 241/242 of Companies Act**

**Order delivered on 11.07.2017**

**Coram:**

**CHIEF JUSTICE M.M. KUMAR**

**Hon'ble President**

**Deepa Krishan**

**Hon'ble Member (T)**

**For the Petitioner(s) : Shri Gaurav Mitra, Advocate  
Shri Gaurang Gupta, Advocate  
Shri Vineet Gupta, Advocate  
Ms. Akshita Raina, Advocate  
Ms. Shriya Raychaudhuri, Advocate**

**For the Respondent(s) : Shri Abhinav Sharma, Advocate**

**ORDER**

On the joint request made by the learned counsel for the parties, the hearing is deferred to 10.08.2017.

  
**(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT**

  
**(DEEPA KRISHAN)  
(MEMBER TECHNICAL)**

**11.07.2017**

**Vineet**